

MR. DEPUTY-SPEAKER : You have made your point.

PROF. MADHU DANDAVATE : Let me complete the point of order. On Pondicherry matter I spoke in this House on 26th July, and I had the permission of the House ; I said something. *(Interruptions)*

MR. DEPUTY-SPEAKER : If anything had been done by the Speaker, it would have been under the rules. I rule that what he has done is according to rules and I rule out your point of order.

PROF. MADHU DANDAVATE : Why are you giving your ruling before I complete the point of order ?

MR. DEPUTY-SPEAKER : I have given my ruling.

PROF. MADHU DANDAVATE : You cannot give your ruling before the point of order is completed.

*(Interruptions)\*\**

MR. DEPUTY-SPEAKER : Please do not record. Now we go to the next item. Papers to be laid on the Table.

*(Interruptions)\*\**

12.13 hrs.

#### PAPERS LAID ON THE TABLE

##### Industries (Development and Regulation) Act, 1951

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : I beg to lay on the Table a copy of Notification No. S.O. 372(E) (Hindi and English versions) published in Gazette of India dated the 21st May, 1983 regarding extension of period of take over of management of Messrs Britannia Engineering Company, Calcutta, beyond five years under sub-section(2) of section 18AA of the Industries (Develop-

ment and Regulation) Act, 1951 [Placed in Library. See No. LT-6877/83]

##### Review on and Annual Report of National Federation of Industrial Cooperative Ltd., New Delhi for 1981-82 and statement for delay

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S.M. KRISHNA) : I beg to lay on the Table :—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Industrial Cooperatives Limited, New Delhi for the year 1981-82 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Federation of Industrial Cooperatives Limited, New Delhi, for the year 1981-82.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT-6878/83].

##### Notifications under All India Services Act, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section(2) of section 3 of the All India Services Act, 1951 :

- (1) The Indian Police Service (Probation) Amendment Rules, 1983 published in Notification No. G.S.R. 554 in Gazette of India dated the 30th July, 1983.
- (2) The Indian Administrative Services (Probation) Amendment Rules, 1983 published in Notification No. G.S.R. 555 in Gazette of India dated the 30th July, 1983.

(3) The Indian Forest Service (Probation) Amendment Rules, 1983 published in Notification No. F.G.R. 556 in Gazette of India dated the 30th July, 1983.

(4) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1983 published in Notification No. G.S.R. 557 in Gazette of India dated the 30th July, 1983. [Placed in Library. See No. I T-6879/83].

Notification under Central Excise Rules, 1944 and Central Excise (Eighth Amendment) Rules, 1983

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

(1) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

(i) G.S.R. 607(E) published in Gazette of India dated the 4th August, 1983 together with an explanatory memorandum regarding withdrawal of the concessional rates of excise duties for cigarettes packed for retail sale in packages containing more than twenty cigarettes.

(ii) G.S.R. 608(E) published in Gazette of India dated the 4th August, 1983 together with an explanatory memorandum regarding denial of the concessional rate of duty for cigarettes produced in a free trade zone. [Placed in Library. See No. LT-6880/83].

(2) A copy of the Central Excise (Eighth Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. G.S.R. 621(E) in Gazette of India dated the 9th August, 1983

under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-6881/83].

12.15 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixty-third Report

SHRI T.R. SHAMANNA (Bangalore South) : Sir, I present the Sixty-third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions).

(Interruptions)

PROF. MADHU DANDAVATE (Rajapur) : I suggest that you hold over your ruling. Let the Speaker give the ruling. Do not intervene and do not intercept. At least keep the matter pending till the Speaker comes...

MR. DEPUTY-SPEAKER : We go to the next item. Calling Attention. Mr. Satyendra Narain Sinha.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : Do not record anything without my permission. Only Mr. Satyendra Narain Sinha. I am not permitting anybody else. Do not record anything.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : How can I hear everybody at the same time ? I will hear every one of you provided you all take your seats. One by one I will call you. Let us conduct the proceedings according to rules. I am now calling Mr. Bagri. Only one minute. I will call you one by one. I will call Mr. Ramavatar Shastri also.

(Interruptions)